

[Shri Lobo Prabhu]

Community Development and Cooperation (Department of Agriculture)—

- (i) Deep Sea Fishing Organisation, Bombay; and
- (ii) Landing and Berthing Facilities.

(2) Forty-third Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Fisheries Development.

SHRI S. M. BANERJEE (Kanpur): On item No. 6(v), in respect of the Indian Administrative Service (Emergency Commissioned and Short Service Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 532 I would like to know from the hon. Minister whether these amendments have been made to accommodate the displaced emergency commissioned officers or not.

MR. SPEAKER: This is not the time for questioning Mr. Shukla also is not here.

12.23 hrs.

INSURANCE (AMENDMENT) BILL*

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

SHRI S. M. BANERJEE (Kanpur): I rise to oppose this Bill for the following reasons.

If you kindly read the Statement of Objects and Reasons, it says:

"With a view to promoting the development of general insurance business on sound lines and to eliminate undesirable practices in the business, this Bill provides for more effective supervision and control over insurers."

Then it gives the main provisions. The body of the Bill states:

"further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965."

We have pleaded in this House, as you know, that general insurance should be nationalised. This Government has neither the courage nor the conviction even to lay on the Table of the House the audit reports of the Ruby General Insurance Co., and New Asiatic Insurance Co., which have not seen the light of day for these ten years. However, we have read with great pleasure some of the very bold statements made at the Congress meeting by the so-called Left Congressmen that insurance and banks both will be nationalised. But we also heard about the funeral procession of banks and general insurance in Jabalpur. We have been given a folder which shows how the general insurance people propagated the thesis of free enterprise and so on by giving folders to these Congressmen saying that they should not be nationalised, that they should remain as they are.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-4-68.

At the time the other Bill was introduced for social control of banks we said that it was no nationalisation. If I may be permitted, I may say it is a sad commentary on the various declarations made by this government that they will nationalise. My objection is that in the case of banks, instead of nationalising them, they brought social control and curtailed the trade union rights of 26 to 27 thousand bank employees, and here also they could have nationalised, but they have not done so.

I say that this was promised to us. Promises have been made outside by the hon. Finance Minister and others, by the All India Congress Committee, and in various Congress sessions also, that they will nationalise banks and so on. I would only request you and through you the hon. Finance Minister that the Bill should not be brought before this House. Let the Government declare in the House today that general insurance will be nationalised and the banks will be nationalised.

SHRI MORARJI DESAI: May I say that the objection raised by the hon. Member has no validity so far as this Bill is concerned. If he thinks that Government is not carrying out the policies of the All-India Congress Committee it is for the All-India Congress Committee to tell us and not for the hon. Member to tell us. (*Interruption*).

This Bill has been approved by the All-India Congress Committee both in regard to banking and general insurance. The hon. Member said that we have neither courage nor conviction. Well, we have rational courage and rational conviction. My hon. friend has irrational courage and irrational conviction. Therefore, our courage and conviction will never appeal to him.

SHRI S. M. BANERJEE: Your welfare State is farewell State!

SHRI MORARJI DESAI: Here, I have to draw the attention of the House to a small point. As required under rule 69(2) of the Rules of Procedure and Conduct of Business in the Lok Sabha, the provisions in the Bill involving expenditure from the Consolidated Fund of India have been printed in thick type with the exception that due to oversight clause 15 of the Bill has not been so printed in thick type. With your permission, therefore, I wish to bring that clause also not to the notice of the House.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965."

The motion was adopted.

SHRI MORARJI DESAI: I introduce* the Bill.

श्री श्री. र. लाल बरवा (कोटा) :
अध्यक्ष महोदय हमारे कोटा में उर्वरक फैक्टरी में हुई दुर्घटना के बारे में जिसमें 30 से ज्यादा श्रमीक श्रामदी मर गये हैं श्री. . .

MR. SPEAKER: Nothing to be taken down, please.

.. ..

Will you kindly sit down, first? There are accidents everyday if you do like this, what can be done? I do not want to do anything that will pain any Member. But this way you cannot raise any matter. Some accident happens somewhere and something is happening every day. But you cannot raise the matter like this

*Introduced with the recommendation of the President.